

amongst main and mini steel plants and re-rollers in the country to galvanize the steel industry; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. NATWAR SINGH) (a) and (b). A forum for periodic consultation and review amongst main steel plants, mini-steel plants and re-rollers is available in the form of an Advisory Committee on Steel Re-rolling Industry, under the chairmanship of the Iron and Steel Controller. The Committee has representatives from the re-rolling industry mini-steel plants and main Producers as its members. Government has also set up a Steel Advisory Council under the chairmanship of Minister for Steel, Mines and Coal and having representatives of steel industry experts, steel consumers, labour leaders and Government officials as members. The Council will advise Government both on long-term and short-term plans for the efficient functioning of the steel industry. In addition, five Action Groups have also been set up to indentify the most appropriate strategies to deal with the problems of the steel industry. These Action Groups will deal with :

- (1) Investment Priorities for the future;
- (2) Improving operations in the short term;
- (3) Market Development;
- (4) Labour and Personnel; and
- (5) Project Management.

Grievances of Employees of Computer Cell of Reserve Bank of India

2764. SHRI CHINTAMANI JENA : Will the Minister of FINANCE be pleased to state :

(a) whether the employees of Computer Cell of Reserve Bank of India have submitted a representation for redressal of their grievances like workload without due compensation;

(b) if so, reaction of Reserve Bank of India authorities thereto;

(c) whether Government propose to grant some relief to these employees on the lines of similarly placed employees of State Bank of India;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (e). Reserve Bank of India has reported that it has received a representation from the Data Entry Operators attached to the Clearing House Computer Room of its New Delhi Office.

The Bank has further reported that the operators working on the Data Entry Terminals in the Computer Cell are required to give certain minimum output and the norms prescribed are considered reasonable and compare favourably with the norms prescribed by other agencies. These persons, in addition to the normal pay and allowances, draw a special allowance payable on account of working on the terminals. The question of comparing the emoluments and special allowance drawn by the Data Entry Operators with their counterparts in State Bank of India does not arise, as the Reserve Bank of India employees are governed by the provisions of the Dige Tribunal and subsequent wage settlements arrived at between the Bank and its employees and the employees of State Bank of India by the provisions of their various settlements between its Management and the unions.

Steps taken to Increase Exports to European Economic Community Countries

2765. SHRI NAVIN RAVANI : Will the Minister of COMMERCE AND SUPPLY be pleased to state :

(a) the total value of the goods exported to European Economic Community (EEC) countries during the years 1982-83, 1983-84 and 1984-85;

(b) whether there is a decline in the export to EEC countries;

(c) if so, the main reasons thereof;

(d) the names of the items which are being exported to EEC countries;

(e) the names of the items export of which is more affected; and

(f) the steps being taken to increase our export to EEC countries during the year 1985-86 ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) India's exports to EEC since 1982-83 have been as under :-

(Rs. Crores)			
1982-83	1983-84	1983	1984
(April-September)			
1475.10	1702.40	756.30	954.24

(b) No, Sir.

(c) Does not arise.

(d) and (e). Indian exports to EEC largely comprise of textiles, tea tobacco, spices, foodstuff, leather and leather products, precious and semi-precious stones, handicrafts and engineering items. Exports of most of these items have gone up.

(f) Efforts to increase Indian exports to the EEC countries are continuing by trade promotion measures such as exhibitions, trade fairs, exchange of delegations/missions conferences, information exchanges and other similar marketing efforts.

Instalments or Dearness Allowance to Central Government Employees

2766. SHRI M. MAHALINGAM : Will the Minister of FINANCE be pleased to state :

(a) whether two instalments of dearness allowance have fallen due to the Central Government employees;

(b) if so, the dates on which the instalments have fallen due;

(c) whether Supreme Court has delivered a judgement recently in regard to payment of instalments of dearness allowance to Central Government employees;

(d) if so, the details thereof; and

(e) the action taken by Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). Consequent upon the increase of 8 points in the average Index Level to 576 at the end of Dec., 1984, only one instalment of Dearness Allowance has become due for consideration w.e.f. 1-1-1985.

(c) to (e). On a writ petition filed by the All India Railwaymen's Federation and other three Major Federations/Associations and two individuals, the Supreme Court issued the following interim order :

"The instalments of Dearness Allowance which have fallen due will be paid before the end of February, 1985 W.P. to be listed in due course."

The Government issued orders on 5-1-85 sanctioning the payment of arrears upto 31-8-1984, accruing on account of additional Dearness Allowance and Ad-hoc Dearness Allowance w.e.f. 1-1-1984, 1-2-1984, 1-4-84 and 1-6-1984. Sanction was also issued on 19th January, 1985, for payment of two instalments of Additional Dearness Allowance and Ad-hoc Dearness Allowance w.e.f. 1-8-1984 and 1-11-1984.

Restoration of Committed Value of Pension

2767. SHRI SANAT KUMAR MANDAL : Will the Minister of FINANCE be pleased to state :

(a) the stage at which the Writ Petition filed in the Supreme Court for the restoration of commuted value of pension after 10 years to the retired Central Government servants stand at present;

(b) whether Government filed a caveat to this; and

(c) whether in view of the recommendations made by the Petitions Committees of the House and the miserable plight in which these pensioners are placed due to high cost of living, Government propose to consider afresh their prayer and restore the commuted value just as many other State Governments have done ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE) : (SHRI JANARDHANA POOJARY) : (a) The Writ Petition has been heard by the Supreme